

পঞ্জীকৃত নম্বৰ ৭৬৮/১৭

Registered No.768/97

অসম



মহম্মদদাস

ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 200 দিশপুৰ, শুক্ৰবাৰ, 29 চেপ্তেম্বৰ 2000, 7 আহিন, 1922 (শক)
No. 200 Dispur, Friday, 29th September, 2000, 7th Aswina, 1922 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 22nd September, 2000

No. LGL.65/2000/5.--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIII OF 2000

(Received the assent of the Governor on 20th September, 2000)

THE ASSAM BHOODAN (AMENDMENT) ACT, 2000

AN
ACT

further to amend the Assam Bhoodan Act, 1965

Preamble

Whereas it is expedient further to amend the Assam Bhoodan Act, 1965, hereinafter called the principal Act, in the manner herein-after appearing ;

Assam Act
No. XXIII
of 1966.

It is hereby enacted in the Fifty-first Years of the Republic of India as follows :-

**Short title
extent and
commence-
ment.**

1. (1) This Act may be called the Assam Bhoodan (Amendment) Act, 2000.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment
of Section 6.**

2. In the principal Act, in section 6, in sub-section (3), -

(i) for clause (a), the following shall be substituted, namely :-

"(a) The chairman shall be nominated by the State Government. However, if the State Government feels it to be necessary, Sarva Seva Sangha, Sevagram, Wardha, may be consulted."

(ii) for clause (b), the following shall be substituted, namely :-

"(b) The State Government shall have the following three representatives :-

(i) Commissioner and Secretary or Secretary to the Government of Assam, Revenue Department.

(ii) Director of Land Records, Assam.

(iii) Director of Land Requisition, Acquisition and Reforms, Assam."

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.